## MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

## Interactive session on – Trial of offences arising under Narcotic Drugs & Psychotropic Substances Act, 1985

## DATE: 20<sup>th</sup> December, 2025 *(Schedule)*

		(Schedule)
SESSION	TIME	TOPICS
	10.30 am to 10.45 am	Inauguration and group photograph
I	10.45 am to 12.15 pm	Bottlenecks under NDPS Act, 1985 –  Key coverage area:  a) Search, seizure & arrest b) Remand, Bail and Evolution of Section 37 NDPS Act (twin conditions) c) Reverse evidential burden & Presumption and Sentencing d) Disposal of property (pre-trial & post-trial) & Confiscation  By: Director, MPSJA & Dr. Dharmendra Kumar Tada, Faculty Member (Sr.), MPSJA  Panelist:  a) Shri Narsingh Baghel, XV District & Additional Sessions Judge,
		<ul> <li>Indore</li> <li>Shri Raghubir Prasad Patel, Special Judge SC/ST (PA) Act, Balaghat</li> <li>Shri Hemant Joshi, Special Judge SC/ST (PA) Act, Sehore</li> <li>Shri Nitiraj Singh Sisodiya, I District &amp; Additional Sessions Judge, Narsinghpur</li> </ul>
		TEA BREAK (12.15 pm to 12.30 pm)
II	12.30 pm to 2.00 pm	Emerging trends in Narcotic crimes & investigation – Challenges  *Key coverage area:  • Drug Trafficking Dynamics in Madhya Pradesh  • Sampling Procedure  • Investigative Innovation  • Strategies to Counter Acquittals
		By: Shri Santosh Hada, DSP, Narcotics Wing Indore & Shri Harish Soulanki, Inspector, Narcotics Wing Indore  LUNCH BREAK (2.00 pm to 2.45 pm)

III	2.45 pm to 4.00 pm	Defence perspective under the NDPS Act: Procedural safeguards, investigative lapses and their impact on fair trial  By: Shri Narendra Jain, Advocate, High Court of M. P. Jabalpur
IV	4.00 pm onwards	Summing up & Valedictory Address  By: Officers of the Academy  Followed by High Tea

Note: (i)

The Schedule is subject to change as per exigencies. Use of Cell Phones during the Session is strictly prohibited. (ii)

**DIRECTOR**